

Pandit Algu Rai Shastri, Shri Raghubar Dayal Misra, Shri Nikunja Behari Chowdhury, Sardar Hukam Singh, Dr. A. Krishnaswami, Shri Ramji Verma, Shrimati Sucheta Kripalani, Pandit Balkrishna Sharma, Shri H. V. Pataskar, Pandit Munishwar Datt Upadhyay, Shri P. Kakkan, and Shri Hirendra Nath Mukerjee with instructions.....”

**Shri B. S. Murthy:** Not even one Harijan has been taken from the Opposition.

**Mr. Deputy-Speaker:** Shri Kakkan is there.

**Shri B. S. Murthy:** Shri Kakkan is not from the Opposition.

**Mr. Deputy-Speaker:** The further amendment is to add the name of Shri B. S. Murthy.....

**Some Hon. Members:** And Dr. Manik Chand Jatav-vir and Shri Rameshwar Sahu.

**Shri Kajrolkar:** And Shri N. A. Borkar.

**Shri Uikey (Mandla-Jabalpur South—Reserved—Sch. Tribes):** Not a single Adivasi has been taken on the Select Committee.

**Mr. Deputy-Speaker:** What is the name?

**Shri Rameshwar Sahu (Muzaffarpur cum Darbhanga—Reserved—Sch. Castes):** Shri M. G. Uikey.

**Mr. Deputy-Speaker:** I am adding these names.

**Some Hon. Members:** And Shri Sanganna.

**Mr. Deputy-Speaker:** The question is:

“That the Bill be referred to a Select Committee consisting of Shri Upendranath Barman, Sardar Amar Singh Saigal, Shri Narayan Sadoba Kajrolkar, Shri R. L. Jangde, Shri V. N. Tivary, Shri T. N. Singh, Pandit Algu Rai Shastri, Shri Raghubar Dayal

Misra, Shri Nikunja Behari Chowdhury, Sardar Hukam Singh, Dr. A. Krishnaswami, Shri Ramji Verma, Shrimati Sucheta Kripalani, Pandit Balkrishna Sharma, Shri H. V. Pataskar, Pandit M. D. Upadhyaya, Shri P. Kakkan, Shri Hirendra Nath Mukerjee, Shri B. S. Murthy, Dr. Manik Chand Jatavvir, Shri Rameshwar Sahu, Shri M. G. Uikey, Shri Nama Arjun Borkar, Shri T. Sanganna, with instructions to report on the provisions of the Bill as well as matters connected therewith on or before the 22nd December, 1954.”

*The motion was adopted.*

**Mr. Deputy-Speaker:** The Bill is referred to the Select Committee. All the other amendments so far as the *Delimitation Commission (Amendment) Bill* is concerned, are barred.

#### DEMANDS FOR SUPPLEMENTARY GRANTS FOR 1954-55—ANDHRA

**Mr. Deputy-Speaker:** I shall now put to the vote of the House the Supplementary Demands. Any hon. Member pressing his cut motion? I find none. I shall put all the cut motions moved so far.

The question is:

“That the demand for a supplementary grant of a sum not exceeding Rs. 6,10,000 in respect of ‘Irrigation’ be reduced by Rs. 100”.

*The motion was negatived*

**Mr. Deputy-Speaker:** The question is:

“That the demand for a supplementary grant of a sum not exceeding Rs. 6,10,000 in respect of ‘Irrigation’ be reduced by Rs. 100”.

*The motion was negatived.*

**Mr. Deputy-Speaker:** The question is:

“That the demand for a supplementary grant of a sum not ex-

[Mr. Deputy-Speaker]

ceeding Rs. 7,50,100 in respect of 'Education' be reduced to Re. 1."

*The motion was negatived.*

**Mr. Deputy-Speaker:** The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 7,50,100 in respect of 'Education' be reduced to Re. 1."

*The motion was negatived.*

**Mr. Deputy-Speaker:** The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 5,24,300 in respect of 'Capital Outlay on Irrigation' be reduced to Re. 1."

*The motion was negatived.*

**Mr. Deputy-Speaker:** The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 5,24,300 in respect of 'Capital Outlay on Electricity Schemes' be reduced by Rs. 100."

*The motion was negatived.*

**Mr. Deputy-Speaker:** The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 5,24,300 in respect of 'Capital Outlay on Electricity Schemes' be reduced by Rs. 100."

*The motion was negatived.*

**Mr. Deputy-Speaker:** I shall now put all the Demands to the House. The question is:

"That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper in respect of Demands Nos. VIII, XI, XIV, XV, XVII, XXIV, XXV, XXVII, XXXIV, XXXVI, and XXXVII be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955 in respect

of the corresponding heads of Demands entered in the second column thereof."

*The motion was adopted.*

[The motions for Demands for Supplementary Grants in respect of Andhra which were adopted by the Lok Sabha are reproduced below—Ed. of PP.]

#### DEMAND NO. VIII—IRRIGATION

"That a supplementary sum not exceeding Rs. 6,10,000 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Irrigation'."

#### DEMAND NO. XI—DISTRICT ADMINISTRATION AND MISCELLANEOUS.

"That a supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'District Administration and Miscellaneous'."

#### DEMAND NO. XIV—POLICE

"That a supplementary sum not exceeding Rs. 25,000 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Police'."

#### DEMAND NO. XV—EDUCATION

"That a supplementary sum not exceeding Rs. 7,50,100 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Education'."

Andhra

DEMAND NO. XVII—PUBLIC HEALTH

"That a supplementary sum not exceeding Rs. 89,200 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Public Health'."

DEMAND NO. XXIV—CIVIL WORKS—WORKS.

"That a supplementary sum not exceeding Rs. 4,00,000 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Civil Works—Works'."

DEMAND NO. XXV—CIVIL WORKS—ESTABLISHMENT AND TOOLS AND PLANT.

"That a supplementary sum not exceeding Rs. 51,600 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Civil Works.—Establishment and Tools and Plant'."

DEMAND NO. XXVII—ELECTRICITY

"That a supplementary sum not exceeding Rs. 1,72,300 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Electricity'."

DEMAND NO. XXXIV—CAPITAL OUTLAY ON IRRIGATION.

"That a supplementary sum not exceeding Rs. 64,50,100 be granted to the President out of the Consolidated Fund of the State of Andhra

to defray the charges which will come in course of payment during the year ending the 31st day of March, 1953 in respect of 'Capital Outlay on Irrigation'."

DEMAND NO. XXXVI—CAPITAL OUTLAY ON CIVIL WORKS.

"That a supplementary sum not exceeding Rs. 8,38,000 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955 in respect of 'Capital Outlay on Civil Works'."

DEMAND NO. XXXVII—CAPITAL OUTLAY ON ELECTRICITY SCHEMES.

"That a supplementary sum not exceeding Rs. 5,24,300 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Capital outlay on Electricity Schemes'."

ANDHRA APPROPRIATION BILL

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra for the service of the financial year 1954-55.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra for the service of the financial year 1954-55."

*The motion was adopted.*